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Crl.A.No. 685 OF 2001
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ITEM NO.105 COURT NO. 1 SECTION-II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.685/2001

Salim Akhtar @ Mota .. Appellant (s)
Vs.

State of Uttar Pradesh .. Respondent(s)
(With appln(s) for appln. for exempn. from filing
surren.cer. from jail authority)

DATE : 4.3.2003 : This/These matter (s) was/were
called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant (s) : Mr. Uday Umesh Lalit, Adv.
Mr. Atul Sharma, Adv.

For Respondent (s) : Mr.T.N. Singh, Adv.
Mr. Pramod Swarup, Adv.
Mr. A.S. Pundir, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Learned counsel for the appellant started his
arguments at 2.45 p.m. and concluded at 3.25 p.m.
Thereafter, learned counsel for the respondent made his
submissions till 3.30 p.m.
Arguments concluded. Judgment reserved.

.SP1

(Meenu Sethi) (Om Prakash)
Court Master Court Master